

**In the Income-Tax Appellate Tribunal,
Agra Bench, Agra**

**Before : Shri Laliet Kumar, Judicial Member And
Dr. Mitha Lal Meena, Accountant Member**

**ITA No. 183/Agr/2019
Assessment year: 2014-15**

M/s. HMA Agro Industries Ltd., 2/220, 2 nd Floor, Glory Plaza, Opp. Sur Sadan, MG Road, Agra PAN: AACCH0450J (Appellant)	vs.	Income-tax Officer, Ward 2(1)(5), Agra (Respondent)
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Appellant by	Sh. Deependra Mohan CA
Respondent by	Sh. Sunil Bajpai, CIT/DR

Date of Hearing	03.03.2021
Date of Pronouncement	03.03.2021

ORDER

Per Laliet Kumar, J.M.:

This appeal by the assessee for the assessment year 2014-15 is directed against the order of Ld. CIT(A)-2, Agra dated 28.03.2019.

2. The assessee, vide its letter dated 02.03.2021, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the "Vivad Se Vishwas Scheme, 2020".

3. Considering the aforesaid situation, the captioned appeal is consigned to records and treated as dismissed.

4. However, the aforesaid is subject to a caveat that in case the dispute relating to tax arrears for the captioned assessment year is not ultimately resolved in terms of the Act, the assessee shall be at liberty to approach the Tribunal for reinstatement of the appeal and the Tribunal shall consider such application appropriately as per law. The Revenue has no objection with regard to the aforesaid caveat.

5. In view of the aforesaid, the appeal is consigned to record and, for statistical purposes, is treated as dismissed.

Order was announced in the open court in presence of both the parties on this 3rd day of March, 2021.

Sd/-
(Dr. Mitha Lal Meena)
Accountant Member

Sd/-
(Laliet Kumar)
Judicial member

Dated: 03 March, 2021

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